

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 23/AM14
HELD ON 04.09.2013
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. 23/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ held on 04.09.2013 under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Rejected
HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39011090	63/0- SILANE GRAFTED POLYETHYLEN COMPOUND/ SIOPLAS COMPOUND LT-XLPE (ABC) ,GRADE :GP SG -07 ,AS STANDERED SPECIFICATION &BUYER ORDER	9000.000	K.G	990990.00	19800.00 US Dollars
2	39011090	63/0- CATALYST MASTER BATCH GRADE: GP SG- 01 ,ASSTANDERED SPECEFICATION &BUYER ORDER	500.000	K.G	55055.00	1100.00 US Dollars
3	39011090	63/0- POLYETHYLENE MASTER BATCH GRADE :GP SG BLACK,AS STANDERED SPECIFICATION &BUYER SPECIFICATION	500.000	K.G	55055.00	1100.00 US Dollars
4	39011090	63/0- SEMI CONDUCTIVE COMPOUND(thermoset) GRADE :GP SCN -90,AS STANDERED SPECIFICATION &BUYERS SPECIFICATION	5000.000	K.G	825825.00	16500.00 US Dollars
5	39011090	63/0- THERMOPLASTIC SEMI CONDUCTIVE COMPOUND GADE : GP TSCN -85, AS STANDERED SPECEFICATION &BUYERS ORDER	5000.000	K.G	750750.00	15000.00 US Dollars
				Total	2,677,675.00	53,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE/LDPE AS STANDERED SPECIFICATION	9410.000	K.G	588,713.00	11,762.50 US Dollars	0.00	Value & Qty
2	38123010	ANTIOXIDANT AS STANDERED SPECEFICATION	10.000	K.G	3,854.00	77.00 US Dollars	0.00	Value & Qty
3	29310090	VINYL TRIMETHOXY SILANE AS STANDERED SPECEFICATION	113.000	K.G	50,901.00	1,017.00 US Dollars	0.00	Value & Qty
4	29096000	PEROXIDE AS STANDERED SPECIFICATION	7.000	K.G	2,102.00	42.00 US Dollars	0.00	Value & Qty
5	39011010	LLDPE/LDPE AS STANDERED SPECEFICATION	518.000	K.G	32,699.00	647.50 US Dollars	0.00	Value & Qty
		ANTIOXIDANT				46.20 US		

6	38123010	ANTIOXIDANT AS STANDERED SPECEFICATION	6.000	K.G	2,412.00	70.20 US Dollars	0.00	Value & Qty
7	29310090	DI-BUTYL-TIN-DILAURATE AS STANDERED SPECEFICATION	6.000	K.G	3,604.00	72.00 US Dollars	0.00	Value & Qty
8	39011010	LLDPE/LDPE ETHYLENE VINYL ACETATE, AS STANDEREDSPECEFICATION	312.000	K.G	19,520.00	390.00 US Dollars	0.00	Value & Qty
9	28030010	CARBON BLACK AS STANDERED SPECEFICATION	212.000	K.G	19,842.00	396.44 US Dollars	0.00	Value & Qty
10	38123010	ANTIOXIDANT AS STANDERED SPECEFICATION	1.000	K.G	385.00	7.70 US Dollars	0.00	Value & Qty
11	34049020	LUBRICANT/PROCESS AID (AC 6A/H- WAX 420P),AS STANDERED SPECEFICATION	5.000	K.G	851.00	17.00 US Dollars	0.00	Value & Qty
12	39019090	TAFMER OR IN COMBINATION WITH EVA, ENGAGE ALSO, AS STANDERED SPECEFICATION	3069.000	K.G	368,648.00	7,365.60 US Dollars	0.00	Value & Qty
13	28030010	CONDUCTIVE CARBON BLACK AS STANDERED SPECEFICATION	2120.000	K.G	217,517.00	4,346.00 US Dollars	0.00	Value & Qty
14	38123010	ANTIOXIDANT AS STANDERED SPECIFICATION	6.000	K.G	2,312.00	46.20 US Dollars	0.00	Value & Qty
15	34049020	LUBRICANT/PROCESS AID (AC 6A/H- WAX 420P) AS STANDERED SPECIFICATION	52.000	K.G	8,849.00	176.80 US Dollars	0.00	Value & Qty
16	29096000	PEROXIDE AS STANDERED SPECIFICATION	53.000	K.G	15,916.00	318.00 US Dollars	0.00	Value & Qty
17	39019090	TAFMER OR IN COMBINATION WITH EVA, & ENGAGE ALSOAS STANDERED SPECIFICATION	3122.000	K.G	375,015.00	7,492.80 US Dollars	0.00	Value & Qty
18	28030010	CONDUCTIVE CARBON BLACK AS STANDERED SPECIFICATION	2120.000	K.G	217,617.00	4,346.00 US Dollars	0.00	Value & Qty
19	38123010	ANTIOXIDANT AS STANDERED SPECIFICATION	6.000	K.G	2,312.00	46.20 US Dollars	0.00	Value & Qty
20	34049020	LUBRICANT/PROCESS AID (AC 6A/H-WAX 420P) &STANDERED SPECIFICATION	52.000	K.G	8,849.00	176.80 US Dollars	0.00	Value & Qty
				Total	1,941,918.00	38,789.74		

Decision: A D/L No. 46011/18/2011-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 16.05.2013 and 10.07.2013 (Final Reminder) giving 15 days time for submission of information. It

was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Rejected
HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	56039100	63/0- PP NON WOVEN FABRIC (PP FABRIC from Polypropylene Granules)	50000.000	K.G	6531300.00	123000.00 US Dollars
				Total	6,531,300.00	123,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	POLYPROPYLENE GRANULES PP Granules	53000.000	K.G	5,417,517.00	102,025.00 US Dollars	0.00	Qty
2	32049000	UV STABILIZER UV Master Batch	1500.000	K.G	20,090.00	3,900.00 US Dollars	0.00	Qty
3	32049000	COLOUR Master Batch	500.000	K.G	46,462.00	875.00 US Dollars	0.00	Qty
				Total	5,484,069.00	106,800.00		

Decision: A D/L No. 46011/91/2012-PC.II dated 11.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 02.07.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

3	Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:25.09.2013
	Decision: A D/L No. 46011/45/2010-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.07.2013. Comments awaited from D/o C&PC.			

4	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:25.09.2013
	Decision: A D/L No. 46011/3/2013-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o C&PC.			

	Case No.:11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Approved
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HQ File :01/87/050/00369/AM13/

RLA File :05/23/040/00350/AM13/

Lic.No/Date:0510340620
12.12.2012

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076090	61/0- PEN Resin (Poly Ethylene Naphthalate) Poly Ethylene Naphthalate	96078.000	K.G	42063329.00	755176.00 US Dollars
				Total	42,063,329.00	755,176.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29173990	NDC (Naphthalene Di Carboxylate) Naphthalene Di Carboxylate	98000.000	K.G	31,414,586.00	563,996.00 US Dollars	2,503,507.00	Value & Qty
2	29053100	M.E.G.(Mono Ethylene Glycol) Mono Ethylene Glycol	32955.000	K.G	1,734,416.00	31,139.00 US Dollars	148,552.00	Value & Qty
				Total	33,149,002.00	595,135.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/115/2012-PC.II dated 19.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PEN (Poly Ethylene Naphthalate) Resin	1 kg	1. NDC (Naphthalene Di Carboxylate)	1.020 kg
		2. M.E.G. (Mono Ethylene Glycol)	0.266 kg

Case No.:8/50/87-ALC1/2012	Party Name:INDOBOND INDUSTRIES	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Rejected
HQ File :01/87/050/00432/AM13/	RLA File :05/23/040/00414/AM13/	Lic.No/Date:0510343235 14.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39201019	61/0- Plastic Alumnium Composite Panels. Net contenet of import item NO.1 as 44.509 MT (2) 4365 kg.(3) 45000Sq.m. (4) 115672 kg.	45000.000	Sq. meter	18225000.00	337500.00 US Dollars
				Total	18,225,000.00	337,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	76061200	Coloured Coated Aluminium Coils	45.886	M.T	5,930,830.00	107,833.30 US Dollars	1,364,090.00	Value & Qty
2	39209939	LDPE Adhesive films	4500.000	K.G	408,375.00	7,425.00 US Dollars	122,512.50	Value & Qty
3	39209939	Poly Lamination Film (PET)	46250.000	Sq. meter	764,775.00	13,905.00 US Dollars	229,432.50	Value & Qty
4	39011090	LDPE	119250.000	K.G	7,870,500.00	143,100.00 US Dollars	2,361,150.00	Value & Qty
				Total	14,974,480.00	272,263.30		

Decision: A D/L No. 46011/27/2013-PC.II dated 29.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to

reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

7	Case No.:1/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00462/AM13/	RLA File :03/94/040/00968/AM13/	Lic.No/Date:0310723866 13.02.2013	Defer Date:25.09.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.07.2013. Comments awaited from D/o C&PC.			

8	Case No.:1/3/87-ALC1/2013	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00004/AM14/	RLA File :03/94/040/00851/AM13/	Lic.No/Date:0310725663 26.02.2013	Defer Date:25.09.2013
	Decision: A D/L No. 46011/130/2013-PC.II dated 25.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o C&PC.			

9	Case No.:4/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00007/AM14/	RLA File :03/94/040/01006/AM13/	Lic.No/Date:0310725682 26.02.2013	Defer Date:25.09.2013

Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.07.2013. Comments awaited from D/o C&PC.

10	Case No.:5/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00008/AM14/	RLA File :03/94/040/01007/AM13/	Lic.No/Date:0310725678 26.02.2013	Defer Date:25.09.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.07.2013. Comments awaited from D/o C&PC.			

11	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to DIPP on 02.09.2013. Comments awaited from DIPP.			

12	Case No.:26/7/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00038/AM14/	RLA File :09/24/040/00557/AM13/	Lic.No/Date:0910055479 21.03.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/141/2005-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

13	Case No.: 29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/49/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:1/7/87-ALC1/2013		Party Name:KHUSHBU SALES PVT. LTD.		Meet No/Date:23/87-ALC1/2013 04.09.2013		Status: Approved						
	HQ File :01/87/050/00013/AM14/		RLA File :08/24/040/00471/AM13/		Lic.No/Date:0810119904 02.04.2013		Defer Date:						
	Application: Request is for adhoc norms for following:												
SL.No.		ITCHS Code		EXPORT ITEM		Qty		UOM		FOB/FOR (Rs.)		FOB/FOR (in Currency of realisation)	

1	39204900	63/0- Double side PVC coated Polyester Fabric (weight of PVC Film 200 gms/sq. mtr and weight of Polyester Fabric 40 gms/sq. mtr)			270000.000	Sq. meter	7040000.00	128000.00 US Dollars	
						Total	7,040,000.00	128,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	
1	60053100	POLYESTER WARP KNITTED FABRIC (40 GSM)	315900.000	Sq. meter	1,925,000.00	35,000.00 US Dollars	0.00	Qty	
2	39204300	PVC FILM (100 GSM) (THIS LICENCE IS ISSUED WITH B.G CONDITIO AS PER PARA 2.20 OF H.B AND AS PER PARA 4.7 OF H.B WITH CONDITION FOR FLXATION OF NORMS BY ALC N.DELHI.)	56700.000	K.G	4,125,000.00	75,000.00 US Dollars	0.00	Qty	
				Total	6,050,000.00	110,000.00			

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/43/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Double Side PVC Coated Polyester Fabric (weight of PVC film 200 gm/per Sq. Mtr and weight of Polyester Fabric 40 gm/Sq. Mtr)	1 Sq. Mtr.	1. Polyester Warp Knitted Fabrics (40 GSM)	1.10 Sq. Mtr.
		2. PVC Film (100 GSM)	0.210 kg

15	Case No.:20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:02.10.2013
	Decision: A D/L No. 7/183/2013/TSW was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

16	Case No.:3/9/87-ALC1/2013	Party Name:SUPERFIL PRODUCTS LIMITED	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00048/AM14/	RLA File :04/24/040/00355/AM12/	Lic.No/Date:0410144668 03.04.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/39/2007-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.07.2013. Comments awaited from D/o C&PC.			

17	Case No.:22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the			

Customs duty and applicable interest for regularization of the licence.

18	Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

19	Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:7/9/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00052/AM14/	RLA File :03/94/040/00034/AM14/	Lic.No/Date:0310732108 22.04.2013	Defer Date:02.10.2013

20	Decision: A D/L No. 46011/52/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.		
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21	Case No.:14/9/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00059/AM14/	RLA File :30/24/040/00004/AM14/	Lic.No/Date:3010093524 30.04.2013	Defer Date:02.10.2013
	Decision: A D/L No. 7/264/2012-TSW dated 11.06.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

22	Case No.:10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:02.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.:7/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
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23	HQ File :01/87/050/00114/AM14/	RLA File :03/94/040/00062/AM14/	Lic.No/Date:0310733671 08.05.2013	Defer Date:25.09.2013
Decision: A copy of application has been forwarded to DIPP on 23.07.2013. Comments awaited from DIPP.				

24	Case No.:8/17/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00115/AM14/	RLA File :03/94/040/00081/AM14/	Lic.No/Date:0310733797 09.05.2013	Defer Date:25.09.2013
Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.				

25	Case No.:9/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00116/AM14/	RLA File :03/94/040/00086/AM14/	Lic.No/Date:0310734131 13.05.2013	Defer Date:02.10.2013
Decision: A copy of application was forwarded to DIPP on 23.07.2013. Comments awaited from DIPP. However, Technical Authority has informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai.				

26	Case No.:3/23/87-ALC1/2013	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00173/AM14/	RLA File :56/24/040/00003/AM14/	Lic.No/Date:5610002193 23.05.2013	Defer Date: 02.10.2013
Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.				

27	Case No.:23/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00130/AM14/	RLA File :30/24/040/00005/AM14/	Lic.No/Date:3010094323 03.06.2013	Defer Date:02.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

28	Case No.:24/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00131/AM14/	RLA File :30/24/040/00008/AM14/	Lic.No/Date:3010094324 03.06.2013	Defer Date:02.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

29	Case No.:25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	Defer Date:02.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

30	Case No.:12/23/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00182/AM14/	RLA File :05/23/040/00002/AM14/	Lic.No/Date:0510356395 06.06.2013	Defer Date:02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

31	Case No.:5/23/87-ALC1/2013	Party Name:ANANDSONS OVERSEAS TRADING PRIVATE LIMITED	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00175/AM14/	RLA File :03/94/040/00005/AM14/	Lic.No/Date:0310737093 07.06.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

32	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/2/2008-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

33	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/2/2008-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

34	Case No.:10/17/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00117/AM14/	RLA File :03/95/040/00144/AM14/	Lic.No/Date:0310737118 10.06.2013	Defer Date:02.10.2013
	Decision: A D/L No. 46011/65/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
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35	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:02.10.2013
	Decision: A copy of application has been forwarded to DIPP on 27.06.2013. Comments awaited from DIPP.			

36	Case No.:4/23/87-ALC1/2013	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00174/AM14/	RLA File :03/94/040/01038/AM13/	Lic.No/Date:0310737623 13.06.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

37	Case No.:7/23/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00177/AM14/	RLA File :03/94/040/00224/AM14/	Lic.No/Date:0310737485 13.06.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

38	Case No.:8/23/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00178/AM14/	RLA File :03/94/040/00246/AM14/	Lic.No/Date:0310738048 18.06.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

39	Case No.:11/23/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00181/AM14/	RLA File :03/95/040/00059/AM14/	Lic.No/Date:0310738365 20.06.2013	Defer Date: 02.10.2013

Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.

40	Case No.:9/23/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00179/AM14/	RLA File :03/94/040/00271/AM14/	Lic.No/Date:0310739474 28.06.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

41	Case No.:10/23/87-ALC1/2013	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00180/AM14/	RLA File :03/95/040/00463/AM13/	Lic.No/Date:0310739492 28.06.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

42	Case No.:13/23/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00183/AM14/	RLA File :07/24/040/00082/AM14/	Lic.No/Date:0710096376 02.07.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

43	Case No.:6/23/87-ALC1/2013	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00176/AM14/	RLA File :03/94/040/00099/AM14/	Lic.No/Date:0310740362 04.07.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

Case No.:14/23/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:23/87-ALC1/2013	Status: Deferred
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44			04.09.2013	
	HQ File :01/87/050/00184/AM14/	RLA File :08/24/040/00165/AM14/	Lic.No/Date:0810122884 17.07.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

45	Case No.:16/23/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00186/AM14/	RLA File :34/24/040/00079/AM14/	Lic.No/Date:3410037447 22.07.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

46	Case No.:15/23/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00185/AM14/	RLA File :08/24/040/00174/AM14/	Lic.No/Date:0810123114 23.07.2013	Defer Date: 02.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

47	Case No.:1/23/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00171/AM14/	RLA File :07/24/040/00132/AM14/	Lic.No/Date:0710097673 22.08.2013	Defer Date: 02.10.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

48	Case No.:2/23/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:23/87-ALC1/2013 04.09.2013	Status: Deferred
	HQ File :01/87/050/00172/AM14/	RLA File :09/24/040/00235/AM14/	Lic.No/Date:0910057355 26.08.2013	Defer Date: 02.10.2013

Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.

MANUAL CASE

Case No. A-107	METRO TYRES LTD.	HQ F. No. 01/87/050/00096/AM14/DES-VII	Status: Approved
NC No.: 23/AM14 Dated: 04.09.2013	Adv. Lic. No. 3010094222 dated 29.05.2013	RLA F. No. 30/24/040/00010/AM14	

Subject: Correction in the Minutes of NC Meeting No. 17/AM14 held on 26.07.2013 (Case No. 13/14/87-ALC1/2013) in respect of M/s Metro Tyres Ltd., Ludhiana

- Norms Committee – 7 considered the case of M/s Metro Tyres Ltd., Ludhiana earlier approved in Meeting No. 17/AM14 held on 26.07.2013 (Case No. 13/14/87-ALC1/2013).

2. It was observed that the word **Paraffin Wax** was inadvertently added in the description of Import Item No. 9 while preparing Minutes. As per the DIPP written comments dated 22.07.2013, the description of Import Item No. 9 is “**Polyester Staple Fibre (1 to 3 Denier)**”. Hence, the Committee decided to correct the mistake and revise the adhoc norms approved in NC-7 Meeting No. 17/AM14 held on 24.07.2013 in respect of M/s Metro Tyres, Ludhiana (Case No. 13/14/87-ALC1/2013). Accordingly, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Tyres	1 MT	1. Natural Rubber	0.351 MT

	2. Synthetic Rubber (PBR)	0.045 MT
	3. Synthetic Rubber (SBR-1502)	0.045 MT
	4. Carbon Black (N-330, N-550, N-660)	0.152 MT
	5. Bead Wire	0.091 MT
	6. Rubber Chemicals (Anti-Oxidants)	0.0065 MT
	7. Rubber Chemicals (Accelerator)	0.0065 MT
	8. Zinc Ingot (99.95 purity)	0.01394 MT
	9. Polyester Staple Fibre (1 to 3 Denier)	0.0795 MT
Note: The value of Rubber Chemicals (Sl. No. 6 & 7) should not exceed 7% of FOB value of exports.		

Meeting ended with thanks to Chair and all participants.
